

**GOVERNMENT RESOLUTION****Approving the recommendations contained in the Sixth Report of the Railway Convention Committee, 2014**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Sir, I move the following Resolution:—

"That this House approves the recommendations contained in paras 9,10 (to the extent that reimbursement of losses on operation of 'strategic lines' is made by General Revenues to Ministry of Railways), 11,12,13, 14,15,16 and 17 (the rate of interest will be paid on the basis of average cost of borrowing) of the Sixth Report of the Railway Convention Committee (2014) which was presented in Lok Sabha and laid in the Rajya Sabha on 2nd December, 2016."

*The question was put and the motion was adopted.*

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**MESSAGES FROM LOK SABHA****Appointment of one Member of Rajya Sabha to serve as Member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"I am directed to inform you that Lok Sabha, at its sitting held on the 2nd January, 2018, has adopted the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to serve as Member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 *vice* Shri Sharad Yadav, ceased to be a Member of the Joint Committee on disqualification of his membership from the Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the Member of Rajya Sabha so appointed, may be communicated to this House."

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